

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 39/AM14
SCHEDULED TO BE HELD ON 25.12.2013
(HELD ON 26.12.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **39/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled held on 25.12.2013 (held on 26.12.2013)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee confirmed Minutes of NC Meeting No. **37/AM14 and 38/AM14 held on 20.12.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-205	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/87/050/00008/AM10/DES-VII	Status:
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NC No.: 39/AM14 Dated: 26.12.2013	Adv. Lic. No. 1110020023 dated 09.04.2009	RLA F. No. 11/24/040/00081/AM09	Deferred
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Request: Inclusion of two import items namely (i) Packing Material – PP Granules and (ii) Fuel (Furnace Oil) Consumable against Advance Authorization No. 1110020023 dated 09.04.2009

Decision: A copy of Representation has been forwarded to D/o C&PC on 13.12.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-206	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/87/050/00280/AM12/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 26.12.2013	Adv. Lic. No. 1110026066 dated 03.11.2011	RLA F. No. 11/24/040/00040/AM12	

Request: Inclusion of two import items namely (i) Packing Material – PP Granules and (ii) Fuel (Furnace Oil) Consumable against Advance Authorization No. 1110026066 dated 03.11.2011

Decision: A copy of Representation has been forwarded to D/o C&PC on 13.12.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

1	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:15.01.2014
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. This was followed by Final Reminder on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:15.01.2014
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. This was followed by Final Reminder on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which will be forwarded to D/o C&PC in due course.			

	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING	Meet No/Date:39/87-ALC1/2013	Status: Deferred
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4		INDUSTRIES LIMITED	26.12.2013	
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:15.01.2014
Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which will be forwarded to D/o C&PC in due course.				

5	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:15.01.2014
Decision: A D/L No. 46011/37/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.				

6	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:08.01.2014
Decision: A D/L No. 46011/60/2013-PC-II, dated 31.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.11.2013. Comments awaited from D/o C&PC.				

	Case No.:4/27/87-ALC1/2013	Party Name:HELIOS PACKAGING	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00223/AM14/	RLA File :07/24/040/00542/AM13/	Lic.No/Date:0710095382	Defer Date:15.01.2014

7		15.05.2013	
Decision: A D/L No. 46011/79/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:3/14/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00086/AM14/	RLA File :03/95/040/00998/AM13/	Lic.No/Date:0310735121 21.05.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/40/2010-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 21.10.2013 and 10.12.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

9	Case No.:4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/66/2011-PC-II, dated 03.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2013. Comments awaited from D/o C&PC.			

10	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:08.01.2014

Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they have directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.

11	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they have directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.			

12	Case No.:1/19/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00141/AM14/	RLA File :09/24/040/00628/AM13/	Lic.No/Date:0910056312 11.06.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/141/2005-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 04.10.2013 and 10.12.2013 (Final Reminder)giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:2/17/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00109/AM14/	RLA File :02/24/040/00026/AM14/	Lic.No/Date:0210190724 14.06.2013	Defer Date:15.01.2014

Decision: A D/L was issued by DIPP to firm on 22.08.2013. This was followed by Reminders from DGFT on 01.10.2013 and 10.12.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

14	Case No.:13/17/87-ALC1/2013	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00120/AM14/	RLA File :05/24/040/00095/AM14/	Lic.No/Date:0510357849 21.06.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/64/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 22.10.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

15	Case No.:15/17/87-ALC1/2013	Party Name:PRECISION MOULDS & DIES PVT LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00122/AM14/	RLA File :05/24/040/00105/AM14/	Lic.No/Date:0510358109 26.06.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/64/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 22.10.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:41/33/87-ALC1/2013	Party Name:UNISTAR DISTRIBUTORS PVT.LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00319/AM14/	RLA File :30/24/040/00020/AM14/	Lic.No/Date:3010095757	Defer Date:22.01.2014

16		30.07.2013	
	Decision: A D/L No. 7(300)/2013-TSW dated 10.12.2013 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.		

17	Case No.:16/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00214/AM14/	RLA File :34/24/040/00089/AM14/	Lic.No/Date:3410037543 31.07.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm.			

18	Case No.:9/24/87-ALC1/2013	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00196/AM14/	RLA File :03/95/040/00370/AM14/	Lic.No/Date:0310744316 06.08.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/72/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm.			

19	Case No.:15/25/87-ALC1/2013	Party Name:ST.MARYS RUBBERS PVT.LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00213/AM14/	RLA File :10/24/040/00029/AM14/	Lic.No/Date:1010054321 06.08.2013	Defer Date:08.01.2014
	Decision: A copy of application was forwarded to DIPP on 16.09.2013. Further, a copy of Licence Amendment Sheet received from RLA, Kochi on 17.09.2013 vide their letter No. 10/24/040/00029/AM14/345 dated Nil has also been			

forwarded to DIPP on 20.09.2013. Comments awaited from DIPP.

20	Case No.:19/25/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00217/AM14/	RLA File :34/24/040/00100/AM14/	Lic.No/Date:3410037669 16.08.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

	Case No.:16/33/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Approved																																						
	HQ File :01/87/050/00294/AM14/	RLA File :03/95/040/00384/AM14/	Lic.No/Date:0310745605 16.08.2013	Defer Date:																																						
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40169990</td><td>62/0- RUBBER COMPOUNDED SHEETS</td><td>300000.000</td><td>K.G</td><td>43200000.00</td><td>720000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>43,200,000.00</td><td>720,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>40012200</td><td>NATURAL RUBBER</td><td>55500.000</td><td>K.G</td><td>9,990,000.00</td><td>166,500.00 US Dollars</td><td>0.00</td><td>Qty</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40169990	62/0- RUBBER COMPOUNDED SHEETS	300000.000	K.G	43200000.00	720000.00 US Dollars					Total	43,200,000.00	720,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	40012200	NATURAL RUBBER	55500.000	K.G	9,990,000.00	166,500.00 US Dollars	0.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																				
1	40169990	62/0- RUBBER COMPOUNDED SHEETS	300000.000	K.G	43200000.00	720000.00 US Dollars																																				
				Total	43,200,000.00	720,000.00																																				
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																		
1	40012200	NATURAL RUBBER	55500.000	K.G	9,990,000.00	166,500.00 US Dollars	0.00	Qty																																		

2	40021910	SYNTHETIC RUBBER SBR SERIES 1500 & 1700	102750.000	K.G	12,330,000.00	205,500.00 US Dollars	0.00	Qty
3	40022000	POLYBUTADIENE RUBBER	36000.000	K.G	4,860,000.00	81,000.00 US Dollars	0.00	Qty
4	28170010	ZINC OXIDE	9750.000	K.G	1,170,000.00	19,500.00 US Dollars	0.00	Qty
5	38231190	STEARIC ACID	4200.000	K.G	277,200.00	4,620.00 US Dollars	0.00	Qty
6	38249025	SILICA FILLER Ppt	52500.000	K.G	2,047,500.00	34,125.00 US Dollars	0.00	Qty
7	32061190	TITANIUM DI-OXIDE	12900.000	K.G	3,096,000.00	51,600.00 US Dollars	0.00	Qty
8	38121000	ANTIOXIDANT / RETARDER / PEPTIZER	3750.000	K.G	675,000.00	11,250.00 US Dollars	0.00	Qty
9	38121000	ACCELERATORS	4050.000	K.G	729,000.00	12,150.00 US Dollars	0.00	Qty
10	38231190	RUBBER PROCESSING OIL	6723.000	K.G	705,915.00	11,765.25 US Dollars	0.00	Qty
11	39239090	PACKING MATERIAL : PLASTIC PALLETS	270.000	Number	259,200.00	4,320.00 US Dollars	0.00	Qty
				Total	36,139,815.00	602,330.25		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/225/2013/TSW dated 26.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Compounded Sheets	1 kg	1. Natural Rubber	0.18500 kg
		2. Synthetic Rubber SBR Series 1500 & 1700	0.34250 kg
		3. Polybutadiene Rubber	0.12000 kg

	4. Zinc Oxide	0.03250 kg
	5. Stearic Acid	0.01400 kg
	6. Silica Filler Ppt	0.17500 kg
	7. Titanium Di-Oxide	0.04300 kg
	8. Antioxidant / Retarders/ Peptizers	0.01250 kg
	9. Accelerators	0.001350 kg
	10. Rubber Processing Oil	0.002241 kg
	11. Packing Material : Plastic Pallets	270 Numbers
Note: 1. There should be a value cap on Antioxidant / Retarder / Accelerators as per General Note 8 of Handbook of Procedures Vol. II. 2. The firm should export back 270 Nos. of Packing Material: Plastic Pallet.		
RLA may take consequential action as per Policy / Procedures.		

22	Case No.:9/29/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00233/AM14/	RLA File :03/94/040/00378/AM14/	Lic.No/Date:0310746288	Defer Date:08.01.2014

21.08.2013

Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.

23	Case No.:22/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00300/AM14/	RLA File :07/24/040/00046/AM14/	Lic.No/Date:0710097672 22.08.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

24	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROF. KUNAL PLASTICS PVT. LTD)	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:1/33/87-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
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26	HQ File :01/87/050/00279/AM14/	RLA File :03/95/040/00394/AM14/	Lic.No/Date:0310747466 29.08.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

27	Case No.:41/29/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00265/AM14/	RLA File :05/24/040/00186/AM14/	Lic.No/Date:0510364874 06.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

28	Case No.:13/33/87-ALC1/2013	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00291/AM14/	RLA File :03/95/040/00246/AM14/	Lic.No/Date:0310748690 06.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

29	Case No.:1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/75/2013-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

30	Case No.:21/29/87-ALC1/2013	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00245/AM14/	RLA File :05/24/040/00213/AM14/	Lic.No/Date:0510365116 10.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

31	Case No.:3/33/87-ALC1/2013	Party Name:PRECISION UPVC MOULDERS PVT. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00281/AM14/	RLA File :03/95/040/00480/AM14/	Lic.No/Date:0310748980 10.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

32	Case No.:32/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00256/AM14/	RLA File :08/24/040/00229/AM14/	Lic.No/Date:0810124735 12.09.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

33	Case No.:2/30/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00267/AM14/	RLA File :02/24/040/00081/AM14/	Lic.No/Date:0210194392 17.09.2013	Defer Date:15.01.2014

Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.

34	Case No.:2/33/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00280/AM14/	RLA File :03/95/040/00449/AM14/	Lic.No/Date:0310750166 18.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to DIPP on 18.11.2013. Comments awaited from DIPP.			

35	Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

36	Case No.:23/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00301/AM14/	RLA File :07/24/040/00149/AM14/	Lic.No/Date:0710098388 19.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:24/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
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37	HQ File :01/87/050/00302/AM14/	RLA File :07/24/040/00168/AM14/	Lic.No/Date:0710098391 19.09.2013	Defer Date:15.01.2014
Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.				

38	Case No.:25/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00303/AM14/	RLA File :07/24/040/00169/AM14/	Lic.No/Date:0710098390 19.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

39	Case No.:3/30/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00268/AM14/	RLA File :02/24/040/00087/AM14/	Lic.No/Date:0210194635 23.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:4/33/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Approved
	HQ File :01/87/050/00282/AM14/	RLA File :03/95/040/00507/AM14/	Lic.No/Date:0310751141 25.09.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169100	62/0- 62/0-RUBBER FLOOR COVERINGS & MATS	100000.000	K.G	13600000.00	200000.00 US Dollars
				Total	13,600,000.00	200,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021920	SBR SERIES HIGH STYRENE KHS-68 (1900 SERIES)	24500.000	K.G	4,498,200.00	66,150.00 US Dollars	0.00	Qty
2	40021910	SYNTHETIC RUBBER SBR SERIES 1500 & 1700	33250.000	K.G	3,391,500.00	49,875.00 US Dollars	0.00	Qty
3	28170010	ZINC OXIDE	2565.000	K.G	313,956.00	4,617.00 US Dollars	0.00	Qty
4	38249025	Ppt SILICA FILLER	16355.000	K.G	667,284.00	9,813.00 US Dollars	0.00	Qty
5	38121000	ANTIOXIDANT	1250.000	K.G	255,000.00	3,750.00 US Dollars	0.00	Qty
6	38121000	ACCELERATORS	1450.000	K.G	295,800.00	4,350.00 US Dollars	0.00	Qty
7	32061190	TITANIUM DI-OXIDE	5300.000	K.G	1,225,360.00	18,020.00 US Dollars	0.00	Qty
8	29319090	SI-69 BONDING AGNET	2100.000	K.G	535,500.00	7,875.00 US Dollars	0.00	Qty
9	39239090	PACKING MATERIAL : PLASTIC PALLETS	90.000	Number	293,760.00	4,320.00 US Dollars	0.00	Qty

				Total	11,476,360.00	168,770.00		
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Decision: As per the written comments furnished by the DIPP vide their letter No. 7/225/2013/TSW dated 26.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	1 kg	1. SBR Series High Styrene KHS-68 (1900 Series)	0.24500 kg
		2. Synthetic Rubber SBR Series: 1500 & 1700	0.33250 kg
		3. Zinc Oxide	0.02565 kg
		4. Silica Filler Ppt	0.16355 kg
		5. Antioxidant	0.01250 kg
		6. Accelerators	0.01450 kg
		7. Titanium Di-Oxide	0.05300 kg
		8. Si-69 Bonding Agent	0.02100 kg
		9. Packing Material: Plastic Pallets	90 Nos.
Note: 1. There should be a value cap on Antioxidant & Accelerators as per General Note 8 of Handbook of Procedures Vol. II. 2. The firm should export back 90 Nos. of Packing Material (Plastic Pallet).			
RLA may take consequential action as per Policy / Procedures.			

41	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 7(61)/2013-TSW dated 10.12.2013 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

42	Case No.:33/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00311/AM14/	RLA File :08/24/040/00271/AM14/	Lic.No/Date:0810125073 25.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

43	Case No.:42/33/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00320/AM14/	RLA File :30/24/040/00030/AM14/	Lic.No/Date:3010097116 25.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to DIPP on 18.11.2013. Comments awaited from DIPP.			

	Case No.:34/33/87-ALC1/2013	Party Name:AERON COMPOSITE	Meet No/Date:39/87-ALC1/2013	Status: Deferred
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44		PRIVATE LIMITED	26.12.2013	
	HQ File :01/87/050/00312/AM14/	RLA File :08/24/040/00272/AM14/	Lic.No/Date:0810125187 27.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

45	Case No.:12/33/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00290/AM14/	RLA File :05/23/040/00272/AM14/	Lic.No/Date:0510367078 30.09.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

46	Case No.:35/33/87-ALC1/2013	Party Name:ET ELASTOMER TECHNIK INDIA PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00313/AM14/	RLA File :08/24/040/00291/AM14/	Lic.No/Date:0810125251 30.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 7(301)/2013-TSW dated 12.12.2013 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

47	Case No.:1/32/87-ALC1/2013	Party Name:VINA YAK POLYMERS	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00277/AM14/	RLA File :13/24/040/00027/AM14/	Lic.No/Date:1310044599 03.10.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/92/2013-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

48	Case No.:6/30/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00271/AM14/	RLA File :32/24/040/00013/AM14/	Lic.No/Date:3210068104 04.10.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/97/2006-PC.II dated 19.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

49	Case No.:5/33/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00283/AM14/	RLA File :03/95/040/00538/AM14/	Lic.No/Date:0310752316 04.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

50	Case No.:36/33/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00314/AM14/	RLA File :08/24/040/00293/AM14/	Lic.No/Date:0810125369 04.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

51	Case No.:6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:15.01.2014

Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.

52	Case No.: 47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

53	Case No.: 43/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00321/AM14/	RLA File :30/24/040/00031/AM14/	Lic.No/Date:3010097491 10.10.2013	Defer Date:22.01.2014
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

54	Case No.: 44/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00322/AM14/	RLA File :30/24/040/00032/AM14/	Lic.No/Date:3010097492 10.10.2013	Defer Date:22.01.2014
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.: 37/33/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
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55	HQ File :01/87/050/00315/AM14/	RLA File :08/24/040/00309/AM14/	Lic.No/Date:0810125590 11.10.2013	Defer Date:15.01.2014
Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.				

56	Case No.:38/33/87-ALC1/2013	Party Name:DOSHION VEOLIA WATER SOLUTIONS PVT.LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00316/AM14/	RLA File :08/24/040/00314/AM14/	Lic.No/Date:0810125588 11.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

57	Case No.:45/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00323/AM14/	RLA File :24/24/040/00018/AM14/	Lic.No/Date:2410040085 11.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

58	Case No.:46/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00324/AM14/	RLA File :24/24/040/00019/AM14/	Lic.No/Date:2410040086 11.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

59	Case No.:7/33/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00285/AM14/	RLA File :05/23/040/00271/AM14/	Lic.No/Date:0510368814 18.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

60	Case No.:21/33/87-ALC1/2013	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00299/AM14/	RLA File :05/23/040/00296/AM14/	Lic.No/Date:0510368763 18.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

61	Case No.:39/33/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00317/AM14/	RLA File :08/24/040/00318/AM14/	Lic.No/Date:0810125756 18.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

62	Case No.:20/33/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00298/AM14/	RLA File :32/24/040/00016/AM14/	Lic.No/Date:3210068775 22.10.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

63	Case No.:1/36/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00333/AM14/	RLA File :30/24/040/00026/AM14/	Lic.No/Date:3010098428 21.11.2013	Defer Date:22.01.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

64	Case No.:3/36/87-ALC1/2013	Party Name:K.K. NAG LTD.,	Meet No/Date:39/87-ALC1/2013 26.12.2013	Status: Deferred
	HQ File :01/87/050/00335/AM14/	RLA File :07/24/040/00198/AM14/	Lic.No/Date:0710099927 25.11.2013	Defer Date:15.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.12.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
